capacity continues subject to the following conditions:—

- (i) No additional plant and machinery is installed (except minor balancing equipment procured indigenously):
- (ii) No additional expenditure of foreign exchange is involved; and
- (iii) Such extra production does not occasion any additional demand for scarce raw materials.

(g) The general policy in this regard has been outlined in the Guidelines for Industries (Part I) Policy & Procedures published by the Ministry of Industry as amended from time to time. It is also subject to location policy of Government. In respect of the proposals for expansion of the capacity of the items of drugs and pharmaceuticals, the provisions of the Drug Policy are also kept in view besides the general guidelines.

Statement

Sl. No.	Name of the Unit						Licensed/		PRODUCTION IN KGS.		
	· ·						Registered Capacity		1979	1980	1981 (Jan. to May)
1 2				2				3	4	5	6
1.	M/s. CIPLA						•	685 kgs.	156	298	161
2.	M/s. Fairdeal	•	•				•	60 kgs.	NIL	16	14

According to DGTD, there are no separate installed capacities for Salbutamol as it is reported to be manufatured in multi-purpose plants along with other bulk drugs.

12 NOON.

[Mr. Deputy Chairman in the Chair]
REFERENCE TO THE REPORTED
FINDINGS OF THE COMMISSION
OF INQUIRY ON THE COMMUNAL
RIOTS IN JAMSHEDPUR IN APRIL,
1979

MR. DEPUTY CHAIRMAN: Now, Papers to be laid on the Table . . .

SEVERAL HON. MEMBERS: Sir,... (Interruptions)

MR. DEPUTY CHAIRMAN: Please sit down, all of you. I cannot hear a single word, I cannot follow any of you. Please sit down.

श्रो यंग्यन सिवते रजी (उत्तर प्रदेश) जिन के हाथ खून से रंगे हुए हों... (व्यवधान) ...

1002 RS-...

श्रें जें के के जें (मध्य प्रदेश): ग्रार एस एस के खिलाफ जन संघ के खिलाफ कमीशन ने लिखा है रिपोर्ट पर पूरी बहस हो (ग्यवधान)

श्रो महेन्द्र मोहन मिश्र (बिहार)ः म्रार० एस० एस० ग्रौर जन संघ वालों ने कल्ले ग्राम कराया है.... (व्यवधान)

MR. DEPUTY CHAIRMAN: Reporters, don't write anything.

I request all Members to please sit down and listen to me. . . (Interruptions) Please listen, nothing is going on record. Please take your seats.

SEVERAL HON, MEMBERS:

Not record.

195

MR. DEPUTY CHAIRMAN: Nothing is being recorded. Unless I am able to hear what is it all about, I cannot allow anything . . . (Interruptions). Please take your seat . . .

(Interruptions)

SHRI S. KUMARAN (Kerala): We also want the report to be discussed... (Interruptions)

SHRI N. K. P. SALVE (Maharashtra): Sir, two news items have appeared in different newspapers today and these caused grave concern throughout the country. One of them is about a report which refers to the heinous crimes committed by RSS... (Interruptions) in instigating passions and creating frenzy . . . (Interruptions).

श्री लाल कृष्णग्राडवाणी (गुजरात): यह भ्रन्तुले के मामले से ध्यान हटाने के लिए है?

SHRI N. K. P. SALVE: What Mr. Antulay committed has not . . .

(Interruptions)

श्री लाल कृष्ण ग्राडवाणी : बहस होने दीजिए । हमें कोई ग्रापत्ति नहीं।

SHRI N. K. P. SALVE: Why he is so much perturbed ,may I know. . . (Interruptions)

SHRI LAL K. ADVANI: Let there be a full discussion, we have no objecion . . .

(Interruptions)

SHRI N. K. P. SALVE: My submission must be hear. . .

(Interruptions)

SHRI JAGDISH PRASAD MATHUR (Uttar Pradesh): It is a manipulated report . . . (Interruptions). There is manipulation.

SHRI LAL K. ADVANI: Let the report be laid on the Table . . .

(Interruptions)

MR. DEPUTY CHAIRMAN: Please take your seats. That report, I am

told, is perhaps with the State Government and it has to be laid on the Table of their House, I do not know. I do not know whether it is here. . . (Interruptions). If the report is made available here, then there should bt a proper motion for discussing it here. Then we can discuss it . . .

(Interruptions)

SHRI N. K. P. SALVE: I will take only two minutes . . . (Interrup-No technicality must be tions). brought into this. So far as the report is concerned, it is a disgrace to the nation . . . (Interruptions). The crime was committed by an association which was connected with assassination of Mahatma Gandhi, an association which has been systematically whipping up communal frenzy in this House and outside . . . (Interruptions).

श्री लाल कृष्ण ग्राडवाणी : कहाकि महात्मा गांधी की हत्या में श्रार० एस० एस० का हाथ था जब कि कमीशन श्राफ इनक्वायरी कह चुका है कि ऐसा नहीं था। बार-बार यह बोल * रहे हैं। So far as we are concerned, we are discussion. 1 willing to face any सरकार इन के हाथ में हैं। जिन्हींने **ग्र**पराध किया है उन 💤 दंड दीजिए। हमारी सरकार होती तो जितने कमीशन हैं: गुप्ता कमीशन, शाह कमीशन हम सब की रिपोर्ट पर कार्यवाही करते। यह सरकार तो ऐसी है जो कमीशनों पर विश्वास नहीं करती । पहली बार एक कमीशन की रिपोर्ट ग्रायी है जिस के बारे में कहा जा रहा है कि विचार किया जाये।

SHRI N. K. P. SALVE: Sir, the topmost priority in this House has to be given to the report on the Jamshedpur riots.

(Interuptions)

^{*}Expunged as ordered by the Chair.

SHRI LAL K. ADANI; Yes, Let it be discussed.

Re. Findings of Commis-

sion of Inquiry on

197

(Interruptions)

SHRI LAL K. ADVANI: Yes. Let it be discussed.

(Interruptions)

SHRI N. K. P. SALVE: Secondly Sir, there is an allegation...

(Interruptions)

श्री संय्यद सिब्ते रजी: माथुर साहब तालियां बजा रहे हैं ... (व्यवधान)

SHRI N. K. P. SALVE: Sir, there is an allegation. (Interruptions). Sir, there is a report here that they are of dropping the thinking against Mr. Desai and Mr. Patel respect of tht gold auctions. If there ever was a most heinous and most (Interruptions).. corrup.... it was the one which was and it was the gold auctiong (Interruptions). We do not know how the Cabinet Committee is thinking dropping this case.

(Interruptions)

MR. DEPUTY CHAIRMAN: Mr. Salve, shall we go by the List of Business? (Interruptions). Shall we take up the business in a way which would be desirable? (Interruptions). I have heard you, Mr. Salve.

SHRI N. K. P. SALVE: What is the way in which we have to go? (Interruptions). They can discuss the Antulay affair on the basis of newspaper reports?

(Interuptions).

MR. DEPUTY CHAIRMAN: I have heard you Mr. Salve. Please take your seat. (Interruptions). All of you, please take your seats first. Now, if you want to discuss the report on the Jamshedpur riots, please have a copy placed on the Table of the House or at least have it placed in the Library and then move a proper motion.

MR. DEPUTY CHAIRMAN: That way we can discuss and I have no objection. We have to get a copy of the report and unless you bring it here, you cannot discuss it. Probably

it has been presented to the State Government (Interruptions)

SHRI N.!K.P. SALVE: I was making a statement with regard to the gold auction by the previous Government.

(Interruptions)

MR. DEPUTY CHAIRMAN: I have allowed already two persons to make a special mention about the Gold Auction Inquiry Committee Report and the Jamshedpur Riots Inquiry Committee Report. I have already allowed Special Mentions which will come at the proper time. What more do you want? If you want to discuss it, you bring a proper motion before the House.

(Interruptions)

SHRI P. RAMAMURTI (Tamil Nadu): Mr. Deputy Chairman, Sir, (Interruptions)

MR. DEPUTY CHAIRMAN: You have to move a proper motion.

SHRI P. RAMAMURTI: Mr. Deputy Chairman, Sir, please allow me to speak. (Interruptions). Why don't you allow me to speak? (Interruptions). Please let me speak. (Interruptions). Mr. Khaparde, please let me speak (Interruptiosn). Mr. Deputy Chairman, Sir, please let me speak.

(Interruptions)

SHRI SHIVA CHANDRA JHA (Bihar): Sir, on a point of order. (Interruptions).

SHRI P. RAMAMURTI Mr. Deputy Chairman, Sir...

SHRI NARSINGH NARAIN PAN-DEY (Uttar Pradesh): Sir, please hear me.

(Interruptions)

Mr. Deputy Chairman, Sir, please hear me.

MR. DEPUTY CHAIRMAN: If you want to discuss the report, you have to move a proper motion. Interruptions). There are only four days left and you have to find a way out for that,

SHRI NARSINGH NARAIN PAN-DE: Mr. Deputy Chairman, Sir, please hear me.

(Interruptions)

MR. DEPUTY CHAIRMAN: You have to give notice for that.
(Interruptions)

شرى شريف الهين شارق (جمون و

کشمیر) : جناب والا جهان تک جمشهد پور کمهشن کی رپورت کا تعلق هے اس رپورٹ مهن ان قاتلوں کے سہالا کاموں سے نقاب اٹھائی گائی ھے جو ھلدوستان کی تقسهم کرانے کے لئے ذامه دار هیں جن کے هاتھوں میں مسلمانوں اور اقلهتوں کے خون کا رنگ لکا ہوا ہے - جون کے دامیں سے فرقه پرستی کی ہو آتی ہے - ایسے سلکھوں واقعوں کو ندر انداز نہیں کھا جاتا چاهئے - ایسے سلکھن واقعوں ہو بحث بلد کرا کر آپ ملک کو آئے نہیں بوهائے دایں کے - ایسے قاتلوں ہو اگر پایندی نهیل لکائی گئی ایسے سلک کے دشملوں کی گردنھی اگر سرور کو نههن رکهی گئین تو هفدوستان ایک بار نهیی دس بار تقسیم هو کا اور یے سہارا ہو کا کنچه تهیں کو سابیس کے - میں هدروستان کے عوام کے نام ہر اس ایوان سے اپہل کرتا ھوں که سب سے پہلے اس رپورٹ پر ہممث کی جائے اور اس بنیاد پر ان قاتلوں کو جلہوں نے وہاں فرقہ وارائہ فسادات کوائے ھیں ان جن سلکھھ کے

کو جن کے خلاف رپررٹ میں سفارھی

کی گئی ہے اس کو قابو کیا جانے کے ے ایک آواز سے سب لوگ چاھے اس طرف کے هوں جاهے اس طرف کے هوں ان ير يابلني لاانے کے لگے آپ جلد سے جلد قدم اتھائیں - ایسے لو وں نے هلدوستان کے ساتھہ وشواس گهات کها هے ، هندوستان کی قومی یکجہتی کے خلاف فداری کی ہے ، انہوں نے اقدام کیا ہے۔ انہوں نے م هدوستان کے تعدیل تهذیب و سیاست پر تلوار چائی ہے - اس چیز کو کسی ہونی صورت میں معاف نہیں کیا جانا چاهد - مرف اسهیشل مهدهن سے کام نہوں چلے گا - پورا تسکشی اس پر هو - فرقه وارانه ایلهمهنتس كو ديانا چاهبُه - آب هي فيصله كها جائے اور فرقه پرستوں کی پارڈیوں کے تاہوت میں آخری کیل ٹیوک دی حائہ -

†[(श्री शरीफद्दीन तारिक (जम्मू क काश्मीर): जनाने वाला जहां तक जमशेदपुर कमीशन की रिपोर्ट का ताल्लुक है इस
रिपोर्ट में उन कातिलों के सेया कामों से
नकाब उठाई गई है जो हिन्दुस्तान की
तकसीम कराने के लिए जिम्मेदार हैं जिनके
हाथों में मुसलमानों और अक्लियतें के खून
का रंग लगा हुग्रा है। जिनके दामन से
फिरकापरस्ती की बू ग्रांती है। ऐसे संगीन
वाक्यों को नजरअन्दाज नहीं किया जाना
चाहिये। ऐसे संगीन वाक्यों पर बहस
बन्द कराकर ग्राप मुल्क को ग्रां नहीं
वढ़ने देंगे। ऐसे कातिलों पर ग्रगर पाबंदी
नहीं लगायी गई, ऐसे मुल्क के दुश्मनों की
गरदनें ग्रगर मरोड़ कर नहीं रखी गयीं

^{*}Expunged as ordered by the Chair.

तो हिन्दुस्तान एक बार नहीं दस बार तकसोमा होगा भीर बेसहारा होगा । कुछ नहीं कर सकेंगे। मैं हिन्द्स्तान के प्रवास के नाम पर इस इवान से श्रपील करता हुं कि सब से पहले इस रिपोर्ट ५र बहस की जाये घीर इस ब्नियाद पर उन कातिकों जिन्होंने वहां फिरकाबाराना फशादात कराये हैं; उन जनसंघ के गुण्डों को जिनके खिलाफ रियोर्ट में सिफारिश की गयी है उसको काबू किए जाने के लिए एक द्रावाज से सब लोग, चाहे इस तरक के हों चाहे उस तरफ के हों, इन पर प्राबंदी लमाने ने लिए भ्राप जल्द से जल्द कदम उठाये । ऐसे लोगों ने हिन्दुस्तान के साथ विश्वासभात किया है। हिन्दुस्तान की कौमी यकजहती के खिलाफ गहारी की है। उन्होंने इनदान किया है, उन्होंने हिन्दुस्तान के तमदन तहजीब व सियासत पर तलवार चलाई है। इस चीज को किसी भी सूरत में माफ नहीं किया जाना चाहिये। सिफं स्पेशल मेंशन से काम नहीं चलेगा। पूरा डिस्कशन इस पर हो । फिरका-वाराना एलीमेंटस को दबाना चाहिये। म्राज हो फैसला किया जाए भ्रौर फिरकापरस्वों को पार्टियों के ताबूत में श्राखिरो कील ठोक 📆 दी जाये।

SHRI P. RAMAMURTI: Mr. Deputy Chairman, I am on my legs. Kindly allow me to speak.

(Interruptions).

SHRI J. K. JAIN: You are a follower of Mahatma Gandhi. (Inter-ruptions)

गांधीवादी बनते हो। *...(व्यवधान)

श्री मनुषाई पटेस (गुजरात) : हाउस जलेगा तो कानून से चलेगा । चिल्लाने से . . . (ग्यवधान)

SHRI P. RAMAMURTI: Mr. Deputy Chairman, Sir, we are all so deeply exercised over . . . (Interruptions) We are deeply exercised over the report that has appeared in the Press this morning over Jamshedpur communal riots. Even at that time we had raised this question why these communal riots had taken place. It is not the first time that I am raising it. At that time itselfyour Government was not there; the Janata Government was therewe had raised this question. Therefore, Sir. we want to discuss this question and. . . . (Interruptions) We want to isolate those forces in this country which do not stand for secularism, which stand for communal riot in this country We want to discuss the whole question. Therefore, I would urge upon the Government to place a copy of the Report immediately on the table of the House and, if necessary, extend this session Parliament in order to enable us to have a full discussion on that-a meaningful discussion on that Report should be in our hands. We should not just shout at each other. Therefore, let people also have the opportunity and other people also the the opportunity to defend themselves. We want to be fair everybody. Let there be a complete discussion, a full discussion, a thorough discussion-if necessary, for two days. Let there be a complete discussion, Sir, instead of shouting and holding up this House. Therefore, Sir, I would request you to convey to the Chairman and also request the Government and leaders to convey to the Government that it is necessary that a discussion on this problem of communal riots in House should take place in order to isolate those forces in this country which are working for communal disharmony and communal disunity. Therefore, Sir, I ask them to extend the session of the House so that we can have a thorough discussion on this.

(Interruptions).

^{*}Expunged as ordered by the Chair.

203

MR. DEPUTY CHAIRMAN: I can hear you all.

सबको मैं सुन लूंगा । ग्राप बैठिए। (Interruptions) मैं ग्रापको बुलाऊंगा ।. .

. . (ध्यवधान)

SHRI PILOO MODY (Gujarat): Mr. Deputy Chairman, Sir . . . (Interruptions).

SHRI NARSINGH NARAIN PAN-DEY: Sir.

(Interruptions).

MR DEPUTY CHAIRMAN: No, & will call you . (Interruptions).

श्री नर्रासह नारायण पाण्डेम : ग्राप नहीं

बुलायंग्ने, मैं जानता हूं। माप वहां बैठे हुये हैं तो माप* How do you say that you will not call me? Before eleven o'clock I had given notice. I am the first to give notice. And you say: You won't

MR. DEPUTY CHAIRMAN: I have not said that . . .

(Interruptions).

call me?

(Interruptions).

SHRI NARSINGH NARAIM PANDEY: Try to be impartial.*

(Interruptions).

श्री उपसभापति : माननीय सदस्य क्या नाराज होते हैं? मैंने बताया कि इस पर स्पेशल मैंशन मंजूर हो चुका है। श्राप कालिंग श्रटेंशन दोजिए, वह मंजूर हो सकता हैं मुझे क्या श्रापत्ति है। . . . (व्यवधान) श्रापको सरकार तैयार हो ती इस पर बहुस कर लोजिए। इतना गुस्सा न होइये। . . . (व्यवधान)

SHRI NARSINGH NARAIN PANDEY: I have given in writing that I am going to . . . (Interruptions) I say to you that you must be impartial. (Interruptions). The Chair should be impartial.

(Interruptions).

भी उपसमार्गातः । मैं नेता सदन से श्रनु-रोध करूंगा कि श्रगर उनके सदस्य इतने उस्तेजित हैं तो कृषा करके इस पर बहुस्-कराले, मैं सहमत हूं। श्रीनरसिंह नारायण पाण्डेय जी क्यों इतने नाराज हैं? (व्यवसान)

SHRI NARSINGH NARAIN PAN-DEY: There must be impartiality from the Chair. I must say this.

(Interruptions).

श्री उपसमापति: मैंने बताया कि मुझे क्या भ्रापत्ति है। मैंने उसको देखा नहीं ... (व्यवधान)। पाण्डेय जो बताइये मैंने क्या पक्षपात किया। भ्राप कहते हैं के कि पक्षपात किया ... (व्यवधान)..

भी नरिसह नारायण पाण्डेय: मैं प्रापके कमरे में गया था। श्राप से मैंने निवेदन किया था कि मैं इस प्रश्न को उठाना चाहता हूं भीर श्रीमन्, उसके बाद मैंने लिखकर सेकेटरी जनरल को दिया है। मेरा नोटिस सबसे पहले का था श्रीर मैंने यह कहा है कि मैं जीरो श्रावर में इस प्रश्न को उठाना चाहता हूं, श्रापका ध्यान इस विषय की श्रीर खींचना चाहता हूं जाकि यहां पर इससदन में बहस हो जाये। . . . (ध्यवधान)

बी उपसमापित : ग्राप मेरे ऊपर नाराज क्यों होते हैं ग्रापने दे रखा है तो ठीक है . . . (व्यवधान) . .

श्री नरिसह नारायण पाण्डेय: मैं ग्रारीप नहीं लगा रहा हूं मैं तो ग्रापकी कृपादृष्टि इस विषय पर डाल रहा हूं। यह चाहता हूं कि ग्राप मुझे सुन लें... (ध्यवधान)

श्री उपसभापित : मुझे कोई श्रापित नहीं श्राप दिन भर बोलते रहें । कुछ भी नहीं लिखा जाता । मैं सुन भी नहीं पाता हूं । एक श्रादमी खड़ा होकर बोले तो कुछ समझ में श्राएगा । लेकिन इस पर गुस्सा होने श्रीर श्रारोप लगाने की क्या बात है ? . . (व्यवधान)

^{*}Expunged as ordered by the Chair.

चिंतित पार्टी को सत्र करना पड़ेगा । विरोधी दल की तरह ज्यवहार नहीं कर सकते। न्य नेता सदन से चाहंगा कि जैसा वह चाहें वैसा हो सकता है। श्रापके माननीय सदस्य मझ पर ग्रारोप लगा रहे हैं इसिवए मैं यह चाहता हूं कि आप जैसा चाहें समय निर्धारित कर सकते हैं-कालिंग भारेशन के लिये चाहे तो उनके लिये हो सकता ह हाफ-एन-प्रावर, शोर्ट-डे डिसकशन, होल-डे डिसक्यान--जैसा चाहे वैसा हो सकता है, भू में कोई ग्रापत्ति नहीं मैं मानने को वैयार हं। (ब्यवधान)

205 Re. Findings of Commis-

sion of Inquiry on

THE LEADER OF THE HOUSE (SHRI PRANAB KUMAR MUKHER-JEE): So far as this matter is concerned, I do not know how I do come into the picture. Sometimes, Members mention their matters. Even before the Question Hour started, Mr. Ramamurti wanted to mention something. Unfortunately, this has become a kind of practice. One day, the whole Question Hour could not taken up. The hon. Members want to mention their matters. They want to discuss their subjects or to raise their points. It is for them to Thereafter, we in the Busido 50. ness Advisory Committee devide as to what items we can take up and what time we can allot to them. It is for you to regulate the House and decide when you will allow to speak. Neitheir I nor you can decide on the Floor of the House as to what items will be taken up for discussion and how much time we can give to those items. There is a set procedure for this. We shall follow that.

श्री उपसमापति : एक-एक करके सबको सनुंगा । कुपा करके भ्राप बैठ जाइये । पाण्डेय जी।

भी नरसिंह नारायणपाण्डेयः मैं नेता सदन की भावनाधों से ग्रपने को सम्बद्ध करना हूं। मेरी इतनी बड़ी पालियामेंटरी लाइफ हो गई है। मैं कभी चैयर के प्रति

भनादर शब्द प्रयोग नहीं करना चाहता । मैं माफी चाहता हूं प्रगर प्राप को मेरे शब्दों से किसी प्रकार का कोई घक्का पहुंचा हो। मैं इस मसले पर एजिटेटिड जरूर हुआ हं। सारे सदन का, सारे देश का एजी टेटिड होना स्वाभाविक है क्योंकि सन 1979 में इस प्रश्न के ऊपर जनता पार्टी के मुख्य मंत्री श्री कर्परी ठाकर ने एक थी मेन कमीशन बैठाया था 108 ग्रादमियों का करल हम्रा था जम-शंदपूर में । दो रोज तक "हालो कास्ट" चलता रहा । सारे देश की निगाहें इसी पर थी। मैं समझता हं इस सदन मे कोई भी ऐसा व्यक्ति नहीं है जिसने इस पर अपने शांस न बहाये हों। श्राज कमीशन की रिपोर्ट मा गई है। रिपोर्ट के बारे में बिहार के मुख्य मंत्री ने ग्रपनी प्रेस कांफ़रेंस में कहा है जो मैं भापके सामने पेश करना चाहता हूं। उन्होंने कहा है कि इसमें वह श्राल इंडिया पार्टी है। इसका स्ट्रेचर भाल इंडिया लेवल का है। संसद में भीर दूसरी जगहों पर भी इनके नेता हैं। इनके ऊपर लांछन है इसलिए यह बात साफ हो जानी चाहिये । मैं इंडियन गवन-मेंट से चाहता हूं कि इन सब चीजों पर वह विचार करे घौर विचार कर के इसको कैसे दूर किया जाए, कैसे इस देश की इंटेग्रिटो की, सावरेनिटी की रक्षा की जा सकती है इस पर बहस होनी जरूरी है। जैसा सदन के नेता ने कहा इसकी बिजिनेस एडवाइजरी कमेटी में ले जाया जाए और जो इसका नियम हो, तरीका हो उस तरीके से इस पर बहस हो लेकिन सवाल इतना जरूर है कि सदन में चर्चा जरूर होनी चाहिये, यह मैं हाथ जोड़कर शापसे भार्थना करता हं।

SHRI PILOO MODY: Mr. Deputy Chairman, Sir. I regret the orchestrated noise that was going on on a matter which is not at all controversial. (Interruptions) It is not at all controversial. And I also regret the fact that something is started over which . . .

SHRI SYED SIBTE RAZI: He is a • Once he was having a badge on him saying, • His hands are red....

(Interruptions)

SHRI PILOO MODY: Why are you stopping him? Sir, in this Parliament we are doomed to listen to illiterate and uncouth people. So, there is no question of wanting to stop him. Let them have their say.

SHRI N. K. P. SALVE: That is why we have to listen to you.

SHRI PILOO MODY: That is why we heard you a little while ago. And that is why I said—"this Parliament" of which you are also a part and I am also a part. Now, you had your say. Sit down.

SHRI N. K. P. SALVE: I am not sitting down.

(Interruptions)

Sir, how can he arrogate to himself the authority. It is very highly undesirable.

(Interruptions)

SHRI PILOO MODY: Mr. Salve, if you pretend to be a gentleman, you should have objected to what he said and not to what I said. But it is obvious you are not. So, please sit down.

(Interruptions)

SHRI (MOLANA) ASRARUL HAQ (Rajasthan): You are a * (Interruptions)

SHRI N. K. P. SALVE: Sir, on a point of submission. In a matter like this when the entire House is agitated, when the entire country is concerned over this matter, if you have to hear the leaders of the Opposition, if you have to hear the leaders of the ruling party, at least one thing is expected that this sort of trading abuses which is going on between Mr. Piloo Mody and others should not be

allowed. The manner in which . . . (Interruptions) If you make a personal comment on me. I shall not sit down. Who the hell are you to ask me to sit down? You better ait down? (Interruptions) Sir you must curtail this attitude.

(Interruptions)

SHRI PILOO MODY: We have enough * in the House. Please sit down.

(Interruptions)

MR. DEPUTY CHAIRMAN: I don't think the world is right.

SHRI N. K. P. SALVE: Sir, it is much better to be a * than to be an * and a *

SHRI PILOO MODY: Mr. Deputy Chairman, Sir, I was just saying that on an issue like this where there is no controversy at all, we all want a discussion, including the alleged victims of this discussion who are supposed to be our friends of the BJP, who are implied in some way to be under attack. Even they want a discussion.

SHRI JAGANNATHRAO JOSHI (Delhi): We are ready for a discussion.

SHRI PILOO MODY: Where is the question of making all this hallagulla, may I know, unless it is orchestrated and meant to divert the attention from a more substantial issue of what is happening in the whole country as represented by Mr. Antulay.

(Interruptions)

What is more, Sir, only this morning, you were unfortunately not here. But I am sure that your loud speaker in your room, your relay service was very busy. We had the most unseemly spectacle over here. At 11 o'clook the Chairman promised us that he will continue to sit beyond 12. And it is on that assurance that Mr. Ramamurti, who had a submission to make, who had made it quite clear why he

^{*}Expunged as ordered by the Chair.

was making it at 11 o'clock instead of 12 o'clock, agreed to make it at 12 o'clock.

MR. DEPUTY CHAIRMAN: Leave that matter.

SHRI PILOO MODY: No, no, It is very well tied. He made it quite clear why he wanted to make it all 11 o'clock and not because he wanted to infringe on the Question Hour but because there is no other way that we can address ourselves to the Chairman except in his Chamber. And some of us at any rate find it abhorrent to speak to the Chairman in his Chamber. We would like to speak to him here on the floor of the House. And therefore, it was for that

MR. DEPUTY CHAIRMANis a different matter.

(Interruptions)

SHRI PILOO MODY: Will you please allow me to speak?

MR. DEPUTY CHAIRMAN: Let us dispose of this matter first.

SHRI PILOO MODY: Even yesterday . . .

(Interruptions)

MR. DEPUTY CHAIRMAN: Let us dispose of this matter first.

SHRI PILOO MODY: I am disposing of this matter for you by saying that all of us want a discussion and I am disposing of this matter by requesting you to ask the Government to hold a discussion either here anywhere that they want, or it feasible to do so, at the earliest possible occasion, so that we have a full discussion on this question. There is no question of any controversy the report at all. And if they want to create a controversy there must be some mala fides attached behind that

(Interruptions)

MR. DEPUTY CHAIRMAN: Mr. Sukul, please be brief. One by one please.

SHRI P. N. SUKUL (Uttar Pra-Sir, a motion signed by several Members has already been submitted at 10.15 this morning. So many Members want a full-fledged discussion. What is your ruling? are you inviting them to comment upon this thing?

MR. DEPUTY CHAIRMAN: been just received. It will be con-If you have given a notice for Calling Attention. it will considered.

SHRI P. N. SUKUL: We want your ruling immediately.

MR. DEPUTY CHAIRMAN: will be considered by the Chairman later on.

SHRI P. N. SUKUL: Otherwise they will be diverting the attention.

(Interruptions)

MR. DEPUTY CHAIRMAN: Shri Razi.

श्री सैयद सिब्ते रजी: सर, यह कोई नई बात नहीं है। सदस्यों के जो जजवात हैं उनकी जो भावनायें व्यक्त हई हैं आपने उसका कोई निरादर नहीं किया है। अभी कुछ दिन पहले हमारे विरोधी पक्ष के लोगों ने महाराष्ट्र के म इय मंत्री के खिलाफ यहां पर बहुत जोर-दार तरीके पर चर्चा उठाई ग्रौर हम लोगों ने उस वक्त ग्रपनी तरफ से बात कहनी थी, कही। लेकिन विपक्ष का केस यह था कि कालिंग अटेन्शन मोशन आपके सामने रखा है और हमारी भावनाओं का श्रादर करते हुए श्राप कालिंग श्रटेंशन मोशन को मंजूर फरमायें ताकि पूरा सदन जो है उस मामले के ऊपर बहस कर सके। श्रापने इसी सदन के श्रन्दर उनकी भावनाओं का श्रादर करते हुए इसी चेयर से उसी समय इस बात की घोषणा की थी कि हम कालिंग श्रदेन्शन की इजाजत देते है श्रीर हम इस बात की इजाजत देंगे कि पूरे दिन इस पर बहस हो। ग्रभी श्रापने हमारे साथी श्री पी० एन० सुकुर को बात पर फरमाया कि इसके ऊपर हम विचार करेंगे, देखेंगे। लेकिन में समझात हूं कि जो कन्वेंगन श्रापने कुछ दिन पहले कायम किया था, यह एशो-रेंस उस कन्वेंगन के खिलाफ है। कृपया हमारी भावनाश्रों का स्मादर करते हुए मैंश्रापसे अनुरोध करता हूं कि यह केवल हमारी भावनाश्रों का सवाल नहीं है, देश की रक्षा और सुरक्षा की भावना का सवाल है, इसलिए श्राप इस पर इसी समय श्रपनी कृतिग दें।

SHRI SAT PAUL MITTAL: Sir...

श्री उपसमार्गत: तसल्ली रिखये भ्रापको भी बुला लेंगे।

هری سید احد هاشی : (اتر پردیش) تیتی چیرمین ماحب

جمشید پور کے ۱۹۷۹ع فساد کے سلسلے کے اندر انکوائری کمھٹی کی جو ریورت آئی ہے میں سبجہتا ہوں کہ ھندوستان کی آزادی کے بعد ایے التحاس مين بهت مهلاو يورن إثو رکھتی ہے - اہم اثر رکھتی ہے ـ اس لئے کہ جمشید ہور کے فساد میں جن باتوں کو کہا کیا ہے آج انکواڈری کمیٹی نے ان ہاتوں کے اوپر اپنی تصدیق کی مہر لکا دی - اس وجه سے اس رپورت کے اوپر اس سدان کے اندر بحث هونیا ضروری هے - یه رپورت اپلی جگه پر اهم هے هی اور اس پر فور کیا جائے اور اس سدن کے اندر اس ير بحث كي جائے -

جدشهد پور کا یه فساد اس امتدار سے بھی اسم ھے جس کے اندر هماری سد سیون کو یاد هوگا که ایک ایمہولیلس کے اندر سو سوا سو مودوں مورتوں اور بھوں کو جو اس کے اندر تھے اس کو زندہ جلا دیا گیا تھا ۔ اِس ایمبولیٹس کے اندر بچے بھی تھے تو اس اعتبار سے نه مرف هندوستان کی تواریخ میں یہ اهم فساد هے بلکه اس اعتبار سے بھی اس روپ میں اس کی اھنیت ہوھ جاتی ہے کہ اس کے اندر جن شكتهرس لا نام لها گها هے - جون طاقتوں کا نام لیا گھا ہے براہ راست آد - ایس - ایس - کو اس فساد کے سلسلے میں ملزم تہرایا گیا ہے -.... میں سمجها هوں که ضرورت اس بات کی ہے کہ اس سدن کے اندر فساد اور اس رپورٹ کے اوپر جو انکوائری کمهشوں نے لیے ھے - ضرور بحث هو اور اس پر غور کیا جائے که واقعی جو انکواڈری کمیٹی کی رپورٹ میں آر – ایس – ایس – کے سلسلے میں جو نام لھا ھے وہ کہاں تک ٹھیک ہے اس میں کہاں تک سجائي هے - اس لئے ميں کہانا هوں که کوئی آپ روللگ دین اسی بات کے اوپر - پورے دن کی بحث اس رپورٹ کے اوپر ہونی چاہئے - (مداخلت) بہت اہم بات ہے اس رپورٹ کے اوپر -شرى مولانا إسرار الحق قاسمي:

†[श्री सैयद ग्रहमद हाशमी: डिप्टी साहत जमशेदपुर के 1979 वेयरमं न ईसवी के फिशद के सिलियले के ग्रन्दर इंनवायरी कमेटो की जो रिपोर्ट ब्राई है में समझता हूं कि हिन्दुस्तान की भ्राजाशी के बाद प्रपने इतिहास में बहुत महत्वपूर्ण असर रखतो है, अहं असर रखती है, इसलिए कि जमशेदपुर के फियाद में जिन बातों को कहा गया है आज इंक्वायरी कमेटी ने इन बातों के ऊगर अपनी तस्दीक की मोहर लगादी। इस वजह से इस रिपोर्ट के ऊपर इस सदन के अन्दर बहस होना जरूरी है। यह रिपोर्ट भ्रपनी जगह पर श्रहं है ही श्रीर इस पर गौर किया जाए और इस सदन के अन्दर इस पर बहस की जाए । जमशेदपुर का यह फिसाद इस एतबार से भी ग्रहं है जिसके ग्रन्दर हुमारे सदस्यों को याद होगा कि एक एम्बर्लेंस के अन्दर सौ सवा सौ मदों, स्रीरतों स्रीर बच्चों को, जो इसके ग्रन्दर थे, उनको जिन्दा जलादियागयाथा । इस एम्ब्लॅस के ग्रन्दर बच्चे भी थे जो इस एतबार से न सिर्फ हिन्दुस्तान की तवारीख में यह श्रहं फिशद है बिल इस एतबार से भी इस रूप में इसकी अहमियत बढ़ जाती है कि इतके ग्रन्दर जिन शक्तियों का नाम लिया गया है, जिन ता नों का नाम लिया गया है, बराह रास्त ग्रार० एस० एस० को इन फिशद के सिलसिले में मुल्जिम ठहराया गया है। मैं समझता हं कि पहरत इस बात की है कि सदन के श्रन्दर फिशाद श्रौर इस रिपोर्ट के ऊपर जो इंववायरी कमेटी ने की है जरूर बहस हो श्रौर इस पर गौर किया जाए कि वाकई इंक्वायरी कमेटी की रिपोर्ट में आर० एस० एस० के तिलसिले में जो नाम दिया है वो कहां तक ठीक है ? इसमें कहां तक सच्चाई है ? इसलिए में कहता हूं कि कोई आप र्ह्मलग दें तो इस बात के ऊपर पूरे दिन

की बहस इस रिपोर्ट के ऊपर होनी चाहिए । (व्यवधान) बहुत ग्रहं बात है इस रिपोर्ट के ऊपर ।]

श्री उपसभापति : बहस थोड़े समय की होती है, दिन भर की कहां होती है।

SHRI ARVIND GANESH KARANI (Maharashtra): rise to support the demands made by all Members of the House for a dis-Sir, in 1979 when this incident took place, we were one with the Congress-I members to demand for appointment of a commission, and after pressure from the Centre as well as the Chief Minister, a commission was appointed. Sir, secularism of the country is a very important object of our culture and we demand a discussion on it. As the Leader of the House has said, it can be brought under a motion or a calling attention; it is for you to decide. My anxiety is that the discussion should be confined to this commission's report as well as to what happened at Moradabad and Aligrah, and this occasion should not be made use of to divert the attention on Mr. Antulay's case... (Interruptions). This deserves a discussion... (Interruptions). I request you to be here to listen to us, not as the Chairman did; he promised me but has gone away. So I desire that you please sit here and listen to us on the discussion on Jamshedpur and the carnage at Moradabad and Aligarh which also should be discussed.

श्री महेन्द्र मोहन मिश्रः उपभमापित महोदय, यह जो कमीणन की रिपोर्ट श्राई है यह रिपोर्ट ही नहीं बोल्क श्राज मुल्क में चार पांच साल से जानी हुई बात है कि कुछ कम्यूनल पार्टियां हमारे मुल्क में ग्रा गई हैं। सन् 1979 का दंगा जब हुग्रा तब हमारी नेता इंदिरा जी ने यह माफ तौर से कहाथा... (स्यवधान) जमशेदपुर की घटनाही नहीं, श्रुलीगढ़ की घटना ही

^[†] Devnagri Translateration.

215 Re. Findings of Commis- [RAJYA SABHA] Communal Riots in 216 sion of Inquiry on Jamshedpur

नहीं, कानपुर की घटना ही नहीं ...
(श्यवधान) .. जरा सुनिए, इंदिरा जी ने साफ ज़ब्दों में कहा हक मुल्क मे जो दंगे हो रहे हैं इसमें एक ही दल ग्रार ०एस० एस० ग्रीर जनसंघ वाले लोग हैं .. (श्यवधान) (श्यवधान) यह ग्राज सदन को ग्रीर मुल्क जानकारी हो कई है कि कमोशन ग्राफ क्यायरी हेडेड बाई हाईकोर्ट जज.. (श्यवधान) में कुछ नहीं कहना चाहता हूं .. श्रवधान) जरा सुनिये, श्रीमन् ...

"while the seeds of communal hatred were sown by the Sarsangh Chalak of the RSS Balasaheb Deoras n his speech on April 1979, Mr. Dina Vath Pandey, the then Janata Party MLA representing Jasshedpur (East) constituency 'directly contributed to he outbreak of riot', according to the Indings of the Commission."

श्री उपसमापति: ग्राप डीटेल की बात इस पर बहस हो त्रीं करियेगा... (व्यवधान) ...

SHRI MAHENDRA MOHAN MIS-IRA: The report further says:

"After giving careful and serious consideration to all the materials that are on record, the commission is of the view that the RSS, with its extensive organisation in Jamshedpur and which had close links with the Jana Sangh and the Bharative Majdoor Sangh, had a positive hand in creating a climate which was most propitious for the outbreak of the communal disturbances."

"The commission on Mr. Dina Nath Pandey's role before and during the riots concludes '...Shri Dina Nath Pandey was a member of the RSS, his actions followed a line which was in fulfilment of the general scheme of the Hindu communalists of Jamshedpur and that

they were also aimed at achieving the plan announced in the leaflet circulated by them...' ... (Interruptions)

श्री उपसमापति : उसकी जब बहुस हो, तब बात कीजिएगा ।

श्रो महेन्द्र मोहन मिश्र। कहने का धर्म बह है कि छोटी-छोटी भातों को लेकर हमारे विरोधी दल के लोग . . . (स्ववान)

भी सवाशिव बागाईतकार (महारब्दु) : मेरा व्यवस्था का प्रश्त हि..... (भ्यवधान)

श्रो महेन्द्र मोहन मिश्र। ग्राज हमारे मुक को कमजोर करते के लिए जो ताकवें हैं, उन ताकवों का पद्दी फट गबा है। इसलिए, श्रोमन, मैं चाहुंगा कि इस पर... (ब्यवधान)

भी उपसमापति । हो नवा।

श्रो महेन्द्र मोहन मिश्र। मैं चाहूंगा कि इस पर गम्मीरता से कल समय नितवरित कर्षे जसमें हम लयग विस्तारपूर्वक . . . (व्यवधान) सरकार को इन पार्टियों को बैन करने का श्राधिकार है . . . (व्यवधान) ऐसो पार्टी को, श्रार० एस ० एस० या जनसंघ जो मुल्क को टुकं दे-टुकड़े करना चाहती है, ऐसो पार्टी को हिन्दुस्तान में रहने की जगह नहीं है । भारतवर्ष की भूमि जहां हिन्दू शौर मुसलमान मिलकर रहते हैं, कम्मूनल रायटस करवा कर यह लोग मुक को टुखड़ों में बांटना चाहते हैं । यह सवाल है . . . (व्यवधान) गई।

श्रो योगेन्द्र शर्मा ङहिए), हम भी इस मांग का समर्थेन करते हैं कि जमशे द~ पुर दहनों की जो कमीशन की रिपोर्ट प्रकाशित हुन्नहैं, उस र इस सदन में इस हो । नेता सदन ते कहा कि बिजतेस

No. Sales in the second of the

एडवाइजरी कमेटो इस बात पर विचार करेगी और समय नियत करेगी। चुंकि हमारा दल शायद बिजनेस एडवाइजरी क्रमेटी में नहीं है, इसलिए हम

SHRI PRANAB KUMAR MUKHKR JEE: All the leaders are invited. You can also join.

श्री योगन्द्र शर्माः जी, धैकयु । तो हम यह कहुना चाहते हैं कि जिस वक्त 1979 में यह दंगे हुये थे, चूंकि हम बिहार के रहने वासे हैं मौर इसलिए हम जानते हैं, उस बक्त हमारी पार्टी ने कहा था कि इस दंगे की श्राग से देश को झलसाने वाले ग्रार० एस ० एस ० के लोग हैं। उस वक्त हमने कहा या कि इस दंगे की ग्राग लगाने वाले वहांका तस्कालीन जनसंघो एम० एल० ए०, दोना पाण्डम हैं। कमोशन की प्रकाशित रिपोर्ट से माल्म होता है कि हमारा वह इल्जाम सही निकला।

भव सवाल यह है कि उस रिपोर्ट की क्या सिफारिशें हैं भीर उन पर सिफारिशों पर हमें क्या करना चाहिये क्योंकि साम्प्र-दायिक दंगे हमारे देश के जनतांत्रिक भौर धर्मनिरपेक्ष जनतंत्र के लिए एक ऐसा कोड हो गया है श्रीर उस को को जहा तक हम काट नहीं निकले मे, तब तक हम देश के धर्मनिरपेक्ष जनतंत्र की रक्षा नहीं कर सकेंगे। इसलिए यह बहुत भावश्यक है कि इस पर काफी ससम दिशा जाएगा, सिर्फ कालिंग ग्रटशन के जरिए इस सनाल पर चर्चा काफो नहीं होगी। इस पर विशय बहस होंनी चाहिये भौर विशेष बहस के लिए बिजनेस एडवाइजरी कमेटी में समय को हमको निकालना चाहिये।

MR. DEPUTY CHAIRMAN: There are so many parties. I have to at least one from each party.

श्री शिव चन्द्र सा : हां, वन पार्टी . . (व्यवघान) जब नेता सदन बोल तब कितने लोग बोले . . . (व्यवधान) यह क्या नियम बनाते हैं . . . (व्यवधान) नेता बोल गये, कितने लोग बोले, पार्टी बहाँ नहीं थी, क्या पार्टी यह बना लेते हैं... (व्यवधान)

श्री सदाशिव बगईतर : कम्युनल रायटस के बारे में सदन में जो मांग हो रही हैं, उस पर बहुस होने की मैं भाषा करता है। इस बहस की सदन में करने का मौका भ्रापके द्वारा समय नियत करके मिल जायेगा क्योंकि इस पर मतभेद नहीं है कि जो कौमी फिसाद इस तरह के होते हैं, कम्बनल राइट्स होते हैं, वह देश के नाम पर ग्रीर हमारे सिक्युलिंग्जिम के नाम पर धन्बा है। लेकिन, श्रीमन, मैं श्रापका **ध्यान एक भीर बात की भीर खींचना** चाहता हं कि जो ग्रखबार में खबर ग्राई है---जमसेदपुर के बारे में जो रिपोर्ट ग्राई है, उसको शायद पटना विधान सभा के पटल पर रखा जा रहा है।

एक माननीय सदस्य: विधान सभा चल यही है।

श्री सवाशिव । ईगतर: विधान सभ गही चल नहीं है, लेकिन वह हमारी सदन के पटल पर रखा नहीं गया है। ऐसे विषय पर हमगी यह लेकर चर्चा करनी पड़गा भीर भगर यह रिपोर्ट का भाधा-बना कर के चर्चा करना चाहेंगे, तो बा करना नियमानुसार शाबद हमारे लि। मुमकिन नहीं होगा।

SHRI LAL K. ADVANI: Deputy Chairman, Sir, there are tw aspects to this probem. One is th problem of communal harmony abou which the whole House is concerne and incidentally the issue of Jan shedpur has been highlighted by th report of a Commission of Inquir I feel happy that the report of a Con mission of inquiry was suddenly a sumed importance in the eyes of the present Government which till now had been mocking and ridiculing all Commissions of Inquiry.

(Interruptions)

SHRI MANUBHAI PATEL: Why? Gupta Report and so many other Reports. (Interruptions).

MR. DEPUTY CHAIRMAN: Order, order please.

SHRI LAL K. ADVANI: Mr. Deputy Chairman, Sir, when this matter was raised this morning, immediately I said, because I found that though the Commission mentions Jana Sangh which since 1977 does not exist except as a small party perhaps, with which I am not associated, but

(Interruptions)

AN HON. MEMBER: Bharatiya Mazdoor Sangh,

(Interruptions)

SHRI LAL K. ADVANI: Sir, I knew that the attack in this House would be on my party (Interruptions). Mr. Deputy Chairman, Sir, so far as I am concerned, my party is concerned, I said in the very beginning that I would be happy if there is a full-fledged discussion..;

کیا آپ جن سلکیہ نہیں میں برقمہ بدل دیا ہے دھرکا دیئے کے لئے – اپنا نام بیارتیہ جنتا پارٹی رکیا ہے – (انٹرریشن)

†[भी मौलाना ग्रसरारूल हरू: वया ग्राप जनसंघ नहीं हैं? बुकि बदल दिया है धोखा देने के लिए। ग्रपना नाम भागतीम जनता पार्टी रखा है। (व्यवधान)]

MR. DEPUTY CHAIRMAN: Order, order please.

बैठ जाइये कृपा करके।

SHRI LAL K. ADVANI: I said that my party would be happy if there was a full-fledged discussion on issue of communalism itself, including Jamshedpur, including Aligarh, including Moradabad. Sir it is significant that both these Commission of Inquiry, namely on Jamshedpur and on Aligarh, were constituted during the Janata regime, but the Commission of Inquiry on Aligarh was wound up, its report was not brought before the House. I regard communal riots as a stigma on the face of the country and my party would be willing to make full contribution to ensuring that riots in this country come to an end, but, Sir, I submit that communal riots cannot come to an and unless they are insulated from partisan politics and I am sorry to say that very often...

SHRI SYED SIBTE RAZI: He is sidetracking the issue.

SHRI LAL K. ADVANI: I am not sidetracking the issue. I will face it; I will reply to everything.

SHRI SYED SIBTE RAZI: Now you are trying to isolate the issue.

SHRI LAL K. ADVANI: During the period 1977 to 1979 riots took place in Aligarh in Jamshedpur, in Nadiad, in Sambalpur, in Hyderabad. I would have welcomed a Commission of Inquiry on all these riots. In some it was appointed, but... (Interruptions).

SHRI SYED SIBTE RAZI: What about this?

MR. DEPUTY CHAIRMAN: That will do.

SHRI LAL K, ADVANI: No, Sir. There are two aspects as I said.

श्री सैय्यद सिडते रजी: चुल्लू भर पानी में ड्रुव जाना चाहिये ग्रापकी पर्टी की।

SHRI LAL K. ADANI: Communal harmony, or national integration, is an important issue. Just as communal harmony and national inte-

With other Control of the Control of

^{+[]} Devanagari Transliteration.

gration are important issues, political integrity is also an important issueintegrity in public life. I would not like the issue to be used only as red herring to divert attention from issue that has been before the whole country. (Interruptions). Therefore, I welcome a discussion... (Interruptions) ... on Jamshedpur,

श्री महेन्द्र मोहन मिश्रः श्राडवाणी जी, स्राप इस कलंकित पार्टी में मत रहिए (व्यवधान) मुंह काला है, मत बताइए।

MR. DEPUTY CHAIRMAN: Just & moment please.

(Interruptions)

SHRI PILOO MODY: Antulay.

श्रीमती सरोज खापडें (महाराष्ट्र) : बोलिए, बोलिए।

MR. DEPUTY CHAIRMAN: Mr. Hegde, please go on.

SHRI PILOO MODY: Antulay. (Interruptions)

SHRI RAMAKRISHNA HEGDE You call them to (Karnataka): order. The Leader of the House has completely resigned to the situation-I am sorry both the Leoder and Chief Whip of that party are present here—and what has been going on... (Interruptions)

MR. DEPUTY CHAIRMAN: Order please.

SHRI RAMAKRISHNA HEGDE: I do not understand why our friends on the other side.

(Interruptions)

SHRI PILOO MODY: Antulay. (Interruptions)

SHRI J. K. JAIN: From the way he is shouting, it appears that some * has entered the House. Look at what he is doing. Look at that *

SHRI PILOO MODY: Antulay.

SHRI J. K. JAIN: Send him to a . (Interruptions)

SHRI SYED SIBTE RAZI: I am sorry to say Piloo Mody*

SHRI J. K. JAIN: Is it the decorum of the House the way this gentleman is * ? He is I say that and I charge that he is * Sir, how are you tolerating this? Can't you stop this? Is it decorum of the House?

थी उपसभापति : कुछ सुनाई तों देता नहीं ।

SHRI N. P CHENGALRAYA NAI-DU (Andhra Pradesh): Please call a * . He has gone * .

SHRI J. K. JAIN: Send him to

(Interruptions)

MR. DEPUTY CHAIRMAN: Please go on Mr. Hegde.

(Interruptions)

If you do not want to say, let me proceed further. I am hearing Please go on.

SHRI RAMAKRISHNA HEGDE: Sir, my point is this.

(Interruptions)

MR. DEPUTY CHAIRMAN: anything unparliamentary has been said, I will look into it.

बोलने तो दीजिये। (व्यवधान)

SHRI RAMAKRISHNA HEGDE: Sir, I cannot understand the totally unjustified misaprehension of friends on the other side about the opposition not wanting also a thorough discussion on the Enquiry Com-But I do undermission Report stand this sudden sharpening of their reflexes on this particular (Interruptions)... Your reflexes have (Interrupbeen suddenly aroused. tions)... We are equally exercised over the findings of this Commission, but we do not know what exactly are

the contents in the report. They are depending upon the press reports.

SOME HON. MEMBERS: No, no.

SHRI RAMAKRISHNA HEGDE. How do you know? As long as a copy of the report is not placed the Table of the House, we accept whatever they are saying. (Interruptions) Sir. Jamshedpur was not the only place where communal riots had taken place. It goes to the credit of the Janata Government that when it happened, immediately a Commission of Inquiry was appointed. (Interruptions) ... We do not want to bury the reports of the Inquiry Commission. It looks only comical on their part that having burnt all the Inquiry Commissions' reports such as the Shah Commission. the Commission and so on, they should be showing a copy of this report.... (Interruptions) ... Now it looks very comical on their part to demand sudden discussion. We are for the dislet the report come cussion: discussion. Jamshedpur as compared to Moradabad, was nothing. How many communal riots have taken place during the last one year? (Interruptions)

MR. DEPUTY CHAIRMAN: I would like to tell hon. Members that shall now adjourn for lunch. In the meantime, during the lunch period, I will consult and convey the feelings of the House to the hon. Chairman and, if necessary, I will have a discussion with the various leaders of the parties in the House also. Calling-Attention haps notice for have also been received by my office We shall consider it as this morning. to in what form and in what phraseology we can raise it sometime afterwards-not today.

SHRI DINESH SINGH (Uttar Pradesh): Sir, may I make one suggestion? Since the Minister of State for Home Affairs is here I would request the Government to place a copy of the report as early as possible on the Table of the House.

STREETED TREETINGS OF A TIME OF A TIME TO THE THOUGHT STREET AND TO THE THE THOUGHT IN

SHRI PRANAB KUMAR MUKHERJEE: This report cannot be laid on the Table of the House. It can be placed in the library for the Members to see.

SHRI LAL K. ADVANI: Very many documents are circulated by the Government of India. So, even this document can be circulated to the Members.

SHRI PRANAB KUMAR MUKH-ERJEE: These are two different things. I am objecting to laying it on the Table of the House.

MR. DEPUTY CHAIRMAN: I hope the Home Minister will make it available in the library.

PAPERS LAID ON THE TABLE

- I. Reports of the Monopolies and Restrictive Trade Practices Commission in cases of (i) M/s. Swadeshi Polytex Limited, New Delhi. and (ii) M/s. Brooke Bond India Limited, Calcuita and related papers.
- II. The Delimitation of Council Constituencies (Andhra Pradesh) Amendment Order, 1981.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRIP, SHIV SHANKAR): Sir, I beg to lay on the Table:—

- I. A copy each (in English and Hindi) of the following papers, under section 62 of the Moropolies and Restrictive Trade Practices Act, 1969:—
- (i) Report of the Monopolies and Restrictive Trade Practices Commission under section 21(3)(b) of the said Act, in the case of M/s. Swadeshi Polytex Limited, New Delhi, for substantial expansion of its capacity from 6100 tonnes to 12200 tonnes per annum for the manufacture of polyester staple fibre at its existing local tion in Ghaziabad and an Order dated the 29th August, 1981, of the Central